

**LOK SABHA
UNSTARRED QUESTION NO.3572
TO BE ANSWERED ON 8th AUGUST, 2016**

ALLOCATION OF KEROSENE

3572. SHRI SUKHBIR SINGH JAUNAPURIA:

पेट्रो लयम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether the Government has released/proposes to release the kerosene allocated to Rajasthan for the next quarter and if so, the details thereof and if not, the reasons therefor; and
- (b) whether the Union Government has consulted the State Government before giving consent on such proposal as mandated under rule 5(2) of the Petroleum and Natural Gas Rules, 1959 and if so, the details thereof and if not, the reasons therefor?

ANSWER

पेट्रो लयम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM
& NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

(a) : The Government of India allocates Public Distribution System (PDS) Kerosene to States/UTs on quarterly basis for distribution under PDS for cooking and illumination only. The quota of PDS Kerosene has already been allocated to States/UTs including Rajasthan up to 2nd quarter of 2016-17. The allocation of PDS Kerosene made to the State of Rajasthan for 1st and 2nd quarter of 2016-17 are 1,17,612 KL and 1,11,732 KL respectively.

(b) : The Petroleum and Natural Gas Rules, 1959 are formulated for regulating the grant of exploration, licenses and mining leases in respect of petroleum and natural gas. Rule 5(2) of the said Petroleum and Natural Gas Rules deals with consultation for granting exploration license/mining lease by the State Government.
